

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7104
ANSWERED ON:14.05.2002
BASIC AMENITIES IN JAIL
SHRINWAS DADASAHEB PATIL

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Delhi High Court has issued directions for providing basic amenities in Jail;
- (b) if so, the details thereof;
- (c) whether the High Court has further directed that the living conditions of the undertrials at Tis Hazari Karkarduma and Patiala House lock ups be periodically reviewed by the concerned authorities; and
- (d) if so, the steps taken by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI CH. VIDYASAGAR RAO)

(a)to(c): The Hon`ble High Court of Delhi in its order dated 7th March, 2002 in the Criminal Miscellaneous (Main) Petition No.3248/98, inter alia, directed that:

- (i) Respondent state and its concerned functionaries shall review the conditions and the facilities provided at the judicial lock-ups at Tis Hazari, Patiala House and Karkardooma courts periodically and take steps from time to time to ensure that basic minimum facilities are provided to the Under Trials and staff accompanying them.
- (ii) DCP, Illrd Battalion is ordered to submit a periodical six monthly status report about the state of affairs to District Judge at Tis Hazari and Judges incharge at Patiala House and Karkardooma.
- (iii) District and Sessions Judge and judges incharge at three courts premises shall also cause periodical inspection to be conducted at these Lock-ups to ensure that requisite facilities are being provided to the undertrials.

(d): Most of the basic amenities like water, electricity, toilets etc. are already available in these judicial lock-ups. The Government of National Capital Territory of Delhi have, however, taken steps to further augment these facilities with installation of new fans, water coolers, etc.